

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 237 OF 2017

Dated: 26th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Essar Power Gujarat Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Mahip Singh

Counsel for the Respondent(s) : Ms. Sujata Kurdupar
Ms. Priyadarshi Chaitanya
Mr. Manish Gupta for R-1

Ms. Suparna Srivastava
Ms. Nehul Sharma for R-2

ORDER

Learned counsel for the Appellant seeks four weeks' time to file rejoinder in the matter. He is permitted to file the same within four weeks' time i.e. on or before 25.04.2019 after duly serving advance copy to the other side.

List the matter on **25.04.2019**. In the meantime, pleadings be completed.

(S. D. Dubey)
Technical Member
Pr/kt

(Justice Manjula Chellur)
Chairperson